

FORM NO. 21

(See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, Lucknow BENCH

OA/TA/RA/CP/MA/PT 289.....of 20.1990

Dhanai Barad.....Applicant(S)

Versus

Mr. Divisional Account Officer & others..... Respondent(S)

INDEX SHEET

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Certified that the file is complete in all respects.

B.C. file Bedded out & destroy

Signature of S.O.

Signature of Deal. Hand

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH, LUCKNOW

(A1)

Central Administrative Tribunal
Circuit Bench, Lucknow
Date of filing 29/8/90
Date of Rec'd by P.R. 29/8/90
2/1/90
Deputy Registrar(D)

Registration No. 289 of 1990 (L) S.Y.W. 29/8

APPLICANT(S) Shri Dhananji PrasadRESPONDENT(S) Sr. Divisional Accounts officer and others.

<u>Particulars to be examined</u>	<u>Endorsement as to result of examination</u>
1. Is the appeal competent ?	yes
2. a) Is the application in the prescribed form ?	yes
b) Is the application in paper book form ?	yes
c) Have six complete sets of the application been filed ?	yes
3. a) Is the appeal in time ?	yes
b) If not, by how many days it is beyond time?	N.A.
c) Has sufficient cause for not making the application in time, been filed?	yes
4. Has the document of authorisation/ Vakalatnama been filed ?	yes
5. Is the application accompanied by B.O./Postal Order for Rs.50/-	yes
6. Has the certified copy/copies of the order(s) against which the application is made been filed?	yes
7. a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	yes
b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	yes
c) Are the documents referred to in (a) above neatly typed in double space ?	yes
8. Has the index of documents been filed and paging done properly ?	yes
9. Have the chronological details of representation made and the outcome of such representation been indicated in the application?	yes
10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal?	No

Particulars to be ExaminedEndorsement as to result of examination

11. Are all application/duplicate copy/scan copies signed ? *yes*

12. Are extra copies of the application with annexures filed ?
 a) Identical with the original ? *yes*
 b) Defective ?
 c) Containing annexures *x*
 Nos. _____ pages No. _____ ?

13. Are the extra copies/annexes bearing full addresses of the correspondents been filed ? *N.A.*

14. Are the given address the residence address ? *yes*

15. Do the names of the parties stated in the copies tally with those indicated in the application ? *yes*

16. Are the declarations certified to be true or supported by an Affidavit certifying that they are true ? *yes*

17. Are the facts of the case mentioned in fact no. 6 of the application ?
 a) Correct ?
 b) In distinct heads ?
 c) Numbered consecutively ?
 d) Typed in double space on one sheet of the paper ? *yes*

18. Are the particulars for interim relief given for indicated with reasons ? *yes*

19. Whether all the remedies have been exhausted. *yes*

28/12/2018
 29/18

Per op. refer
 Per. H. N. B. Burch
 The Hon'ble Bench
 on 11.9.90 for ~~11~~ 25.8.89

229/90 (L)

53
OK

11-9-90

Hon'ble Justice K. Math V.C
" Mr. M. M. Singh A.M.

Due to sad demise of
Hon'ble Justice Kail Singh
adjourned to. 12-9-90

Det. (u) sc
B.O C

Received (u)
A. S. K. K. A. M.
28/9/90

Central Administrative Tribunal, Circuit Bench,

Lucknow.

Registration (O.A. No. 289 of 1990.)

Dhanai Prasad

... Petitioner

Vs.

Sr. Divisional Accounts Officer,
Northern Railway, Lucknow, & Others

Opp. Parties

Hon'ble Mr. Justice K. Nath, VC,

Hon'ble Mr. M.M. Singh, AM

J U D G M E N T

(Delivered by Hon'ble Mr. Justice K. Nath)

We have heard the learned counsel for the applicant. It appears that in the matter of rotational transfer of the staff, orders were issued on 28-6-1990 (Annexure-1), whereby the applicant was posted to another seat in the same office. The applicant made a representation on 5-7-1990 which was disposed of by an order dated 25-7-90 (Annexure-6) and thereafter reconciliation proceedings under the Industrial Disputes Act were started. The Assistant Labour Commissioner, who drew the conciliation proceedings issued notice dated 23-7-1990 to the respondents for conciliation on 13-8-1990. The learned counsel for the applicant says that those conciliation proceedings are still pending. However, according to para VIII (7) of the petition, the applicant has approached this Tribunal because according to him, the conciliation proceedings before the Assistant Labour Commissioner are time consuming process. We are not satisfied that it would be a proper action for ignoring the conciliation proceedings and approach

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(A5)

this Tribunal. The settled law is that the petitioner should exhaust the alternative remedy. Since the conciliation proceedings are pending, it is premature for this Tribunal to act in the matter. The petition is dismissed as premature.

M. H. Sirc

(A.M.)

S

(V.C.)

Dated : Lucknow

September 12, 1990.

ES/

(A6)

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

AT ALLAHABAD, LUCKNOW BENCH, LUCKNOW.

O.A. No.

289

of 1990.

Central Administrative Tribunal
Court House, Lucknow
Date of filing: 29.8.90
Date of Rec'd. by Part: 29.8.90

Deputy Registrar (J)

SHP
29/8

Dhanai Prasad ...

.. Applicant.

Versus

Sr. Divisional Accounts Officer,
Northern Railway, Lucknow & Ors.

... Respondents.

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Lucknow ;
Dated ; 29.8.90

Applicant, Dhanai Prasad.
S. Dhanai Prasad
Conc'l for the Applicnt.

(03) *PL*

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL
AT ALLAHABAD, LUCKNOW BENCH, LUCKNOW.

O.A. No. 289 of 1990. (L)

Dhanai Prasad, aged 57 years, Son of Late Shri
Sukh Ram, Resident of

employed at Northern Railway,
as Accounts Asstt. in 'E' Section, under Divisional
Accounts Officer, Northern Railway, Lucknow.

... ... Applicant.

Versus

1. Sr. Divisional Accounts Officer, Northern Railway, Lucknow.
2. Divisional Railway Manager, Northern Railway, Lucknow.
3. Financial Advisor and Chief Accounts Officer, Northern Railway, Baroda House, New Delhi.
4. Union of India through, General Manager, Northern Railway, New Delhi.

... ... Respondents.

DETAILS OF APPLICATION

D. Prasad

1. That the applicant is working as Accounts Asstt. in 'E' Section under Divisional Accounts Officer, Northern Railway, Lucknow.

Contd. on 2..

2. That the Divisional Accounts Officer issued an order for rotational transfer of the applicant vide it's letter No. 130 dated 28.6.1990 ,without consenting the applicant.
3. That the Divisional Accounts Officer issued an order vide letter No.82 / Adm./ 63 dated 25.7.90 while an application is pending under Assistant Labour Commissioner , Under Section 12 Industrial Dispute Act, 1947 and the Commissioner ordered for concilliation and maintaining the Status and as per Section 33 , Industrial Dispute Act, 1947.

ANNEXURE (2)ANNEXURE (2)

4.

II

JURISDICTION OF THE TRIBUNAL

1. That the application declares that subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

III.

LIMITATION.

1. That the applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunal Act, 1985.

Divasal IV.FACTS OF THE CASE.

1. That the applicant is working on the post of Accounts Assistant under the Divisional

Contd.on 3..

(3)

Accounts Officer in 'E' Section, Northern Railway, Lucknow.

2. That the date of birth of the applicant is 13.7.1933 hence applicant achieved the age of on date 57 years, one month and 10 days. The Photost copy of the Certificate is attached.

Annexure (3)

- Annexure (3)

3. That the date of appointment is 25.9.1958 in the Railway Service.

4. That the date of retirement of the applicant under age limit is 31.7.1981.

5. That the applicant is working in 'E' Section since June, 1986 and transferred to the present set in 'E' Section on April, 1988 that is why the applicant is working on the present set since April, 1988 till now without any complaint.

6. That the applicant represented to the order issuing authority vide his application dated 18.4.90 before issue of this very impugned order letting whisper about such order not to transfer him as per extent rules. Inspite of request as indicated in para, the Divisional Accounts Officer issued the rotational transfer Order.

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7. That the applicant has been transferred from 'E' Section to Suspense Accounts Section by Divisional Accounts Officer vide letter No. 600, No. 130 Dated 28.6.1990.

Annexure 1 ()

8. That the aforesaid order transferring the applicant from 'E' Section has been made without consent of the applicant from 'E' Section has been made without consent of the applicant who is going to retire within a year i.e. on 31.7.1991.

9. That the applicant has been performing his duties satisfactorily without any complaint on the present seat, and there was, therefore, no justification to transfer him when he is on verge of retirement as per extant orders.

Annexure 4 ().Annexure 4 ()

10. That the transfer of the applicant has been made on the basis of rotational transfer as he has been on the present seat for more than two years. It is relevant to submit that the present rotational transfer is not applicable in the case of the applicant particularly because :-

(a) Firstly he is not on Public Dealing Seat and ;

D. Prasad

(b) Secondly that he is going to retire within a year on 31.7.1990.

11. That according to the Settlement arrived at by Financial Advisor and Chief Accounts Officer and recognised Union (Copy of the Settlement is filed as Annexure - 4) , the rotatory transfer should be effected from Public Dealing Seats after 3 years and for other seats after a period of 5 years . The settlement also provides that " No transfer of staff who have attained the age of 55 years or above be ordered without his consent . (True copy of the Settlement is filed Annexure -4) vide Letter No. 83/C/13/14 /IRMU/ URMU/ Joint Meeting dated 25.3.84.

12, That the date of birth of the applicant is 13.7.1933 as per High School Certificate and he attained the age of 56 years 11 months and 17 days on the date of issue of transfer order and now he is age of 57 years on 12.7.1990.

13. That the impugned order was issued by the Divisional Accounts Officer on 28.3.90 before 13 days of his attaining the age of 57 years that is indicator of prejudicial statute.

14. Annexure (1) (1)
That by said Transfer , the applicant is being put to monetary loss of Rs.4000/- to 5000/- per Annum because by his hard work and experience he is getting honorarium at the present seat, Honorarium is permanent feature of the seat of the Section.

D Prasad.

15. That the applicant again requested the Divisional Accounts Officer vide his application dated 5.7.90 not to transfer him. Annexure (5)

16. That after failure of departmental changes the applicant sought help of Union.

17. That the Uttar Railway Karnchari Union protested the order of Divisional Accounts Officer and they demanded to cancel the order of said order - Annexure 7.

18. That the union of failure of conciliation with the Administration, went to Asstt. Labour Commissioner, Lucknow for redressal of the grievance.

19. That the Asstt. Labour Commissioner, Lucknow fixed conciliation / Proceeding Under Section 12 of Industrial Dispute Act, 1947 on 13.8.90 and issued restrictive Order staying ~~the~~ operation of the transfer / rotational transfer on dated 23.7.1990. Annexure (2)

20. That in-Violation of the instruction of the Hon'ble Assistant Labour Commissioner Lucknow on receipt of its order the Divisional Accounts Officer issued order vide his letter No.82 / Adm. / 63 dated 25.7.90 ordering the applicant to effect the transfer orders, Annexure (6)

D. Vasad.

21. That in the order vide letter No. 82 / Adm. / 63 dated 25.7.90 the Divisional Accounts Officer mentioned that when the rotational transfer order was issued the applicant was not of 57 years, but on the day i.e. 28.6.90 when the rotational transfer order was issued the applicant was only 13 days behind to attain the age of 57 years.

22. That the applicant again requested to cancel the Order vide letter No. 82 / Adm. / 63 and also requested to keep him on the seat on which he was, and not to transfer him to the other seat because he is to retire on 31.7.1991. Through Registered letter. Annexure - (8)

23. It's from this it is evident that the Divisional Accounts Officer is in no mood to obey the instructions of Assistant Labour Commissioner Lucknow keeping in mind the lengthy procedure of conciliation the matter is referred to to the Ministry of Labour Govt. of India for further action i.e. time consuming procedure and since then the applicant will get retired.

24. That the applicant also represented against the order issued vide letter No. 82 / Adm. / 63 dated 25.7.90 through registered letter dated 6.8.90.

Annexure (8)Prasad

25. That the applicant since the issue of this order had been engulfed with anxiety and is in sicklist of military doctors. Contd. 3...

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(8)

V. RAILWAY BOARD CT :

1. As per decisions taken by Financial Advisor and Chief Accounts Officer, New Delhi in the joint meeting with recognised Union Northern Railway Mens Union and Uttar Railway Lazdoor Union and communicated via letter No.83/4.dmn./ C/13/ 14 / ITLU. / URLU dated 25.6.1984.
2. That this mandatory force, an employee who has attained the age of 57 years should not be given rotational transfer without his consent.
3. That the applicant whose date of birth is 13.7.1933 is to attain age of 57 years on 13.7.1990. The Sr. Divisional Accounts Officer out of prejudice, ignoring the spirit of order issued rotational transfer of the applicant on 28.6.1990 i.e. 13 days only to attain the age of 57 years.
4. That the seat on which the applicant presently is working is an seat where some works are done on nonrarium basis. Thus if the applicant is rotated from the present seat there shall be monetary loss to the applicant about Rs.4000/- Rs.5000/- per annum.
5. That since the applicant is to retire he should not be disturbed and there is no need to rotate him on other seat only for one year i.e. his working joined in the Railway because his retirement date is 31.7.1991.
6. That the settlement arrived at in between Financial

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adviser and Chief Accounts Officer, New Delhi and recognise Union and circulated vide letter No. F.A. & Co. 83 / C / 13/14 / NRLU / URLU, has got mandatory force.

7. That the Sr. Divisional Accounts Officer is adamant not to follow the order on technicality of less than 57 years of age ignoring the spirit of the letter.
8. Since now on date the age of the applicant is more than 57 years.

VI. DETAILS OF THE REMEDIES EXHADED.

1. That the applicant represented against the order to Sr. Divisional Accounts Officer, Lucknow on 5.7.90.
2. That the applicant through the Uttar Railway Karmchari Union pressed the Sr. Divisional Accounts Officer to cancel the order.
3. That the Uttar Railway Karmchari Union went to the Assistant Labour Commissioner, Lucknow for conciliation of the orders on which the Hon'ble Assistant Labour Commissioner issued Notice vide Letter No. 8(1-27) / 90 Assistant Commissioner dated 23.7.90 to hold conciliation 13.8.90 in Office ~~xxx~~ imposing the obligations under Sec. 22(1) (d) for worker

D. Vasad.

and 22(2) (B) for employer and Sec. 33 of the Industrial Dispute Act, 1947.

4. That in defence of the Assistant Labour - Commissioner Order the Sr. Divisional Accounts Officer issued order No. 82/ Adm. /63 dated 25.7.90 asking the applicant to take charge of seat where he has been transferred / rotated .
5. Thus all available changes to the applicant has been exhausted.

VII. MATTERS NOT PREVIOUSLY FILED OR PENDING
WITH ANY OTHER COURT :-

1. That the Union filed an conciliation application with the Assistant Labour Commissioner.
2. That the conciliation / proceeding was fixed on 13.8.90 the respondent did not reply.
3. That the next date for conciliation / proceeding has been fixed for 3.9.90.
4. The issue is in the State of Conciliation under Industrial Dispute Act, 1947 with Asstt. Labour Commissioner, but there is no evidence that the conciliation will take place only.

D. V. Patel

VIII. RELIEF(S) SOUGHT :

1. That the applicant represented against the Order to Sr. Divisional Accounts Officer, Lucknow on 5.7.90.
2. That the applicant through the Uttar Railway Karmchari Union pressed the Sr. Divisional Accounts Officer to cancel the Order.
3. That the Uttar Railway Karmchari Union went to the Asstt. Labour Commissioner for conciliation of the orders on which the Hon'ble Asstt. Labour Commissioner issued notice No. 81-271 / 90 ALC dated 23.7.90 to hold conciliation 13.8.90 in his Office imposing the obligations under Section 22(1)(d) for worker and Section 33 of the Industrial Disputes Act, 1947.
4. That in difference of the Assistant Labour Commissioner's order is the Sr. Divisional Accounts Officer issued order No. 82 / Adm. / 63 dated 25.7.90 asking the applicant to take charge of the seat where he has been transferred/rotated.
5. That the applicant also represented against the vide letter No. 82 / Adm. / 63 dated 25.7.90 through registered letter dated 6.8.90.
6. Thus all available channels to the applicant has been sought.

Prasad:

7. As conciliation proceedings through Assistant Labour Commissioner is a time consuming process, the applicant seeks redressal from the Hon'ble Central Administrative Tribunal to save the Applicant for the irreparable loss as the Applicant will retire from service on _____ and from 31.7.91 and any relief granted after that will not be beneficial to the applicant.

IX. INTERIM ORDER, IF ANY PRAYED FOR;

- (a) That the rotational transfer order should be quashed.
- (b) That the order vide letter No. 82 / Adm./ 63 dated 25.7.90 to take charge on the transferred seat, should be stayed till the decision/ Conciliation result of the Assistant Labour Commissioner in the form of immediate / Interim relief.
- (c) That the applicant be allowed to work at his original seat i.e. in 'E' Section till the case is decided.

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BY REGISTERED POST

Filed by me today.

XI.

PARTICULARS OF BANK DRAFT / POSTAL ORDER
FILED IN RESPECT OF THE APPLICATION FEE.

1. Number of the Indian Postal Order 02 414772

2. Name of the issuing Post Office; High Court

Branch Lucknow

3. Date of the issue of the 24.8.90

Indian Postal Order .

4. Post Office at which payable Allahabad

5. Amount Rs. 50/- only (Rupees _____

_____).

D Prasad.

Contd. on 14..

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(14)

XII. LIST OF THE ENCLOSURES

1. Power
2. Postal order
3. Letter of Transfer order
4. Order of Sr. DAO
5. Age Certificate
6. Representation of Applicant
7. Notice of the order of A.L.C.
8. Letter of Settlement
9. Representation of Union
10. Copy of registered letter

Lucknow ;

Dated ; 23. 8. 1990.

Prasad :
Applicant.

Contd. on 15..

A22 (6)

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL
AT ALLAHABAD, LUCKNOW BENCH, LUCKNOW.

Dhanai Prasad Applicant.

Vs.

Sr.Divisional Accounts Officer
N.Railway & Others . . . Respondents.

S.O.O. No.130 ANNEXURE No.1(i) Dated 28.6.1990

NORTHERN RAILWAY-LUCKNOW DIVISION

ACCOUNTS DEPARTMENT

The following rotational transfer of staff are made with immediate effects since they have approximately completed four years and above:-

1. Shri Dhanai Prasad A.A. Vice Versa Smt. Sheela Srivastava A.A. (Susp.)
2. " R.P. Singh ,A.A. -do- "A.J. Phare,A.A. (Seers)
3. " G.M. Molvi,A.A. -do- "Chandra Shekhar, A.A(py)
4. "S.K.Singh , A.A. working P.F.Section is transferred to 'E.' Sec. Vice Shri S.C.Sonkar ,A.A..
5. "S.C.Sonkar,A.A.working in 'E(Section is transferred in Admn. Eng. Vice Shri Rakesh Srivastava, A.A. .
6. "Rakesh Srivastava , A.A. working in Adm.Section is posted vice vacancy of Sri V.S. Yadava , in 'X' Sec.(who was presented earlier as S.C .).
7. "Rakesh Kumar Srivastava , OGII in P.A. To C.L./ Sr.D.A.O. is posted in PF Sec . Vice Sri S.K.Singh A.A. .

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N.B.1. Since Smt. Neelam Malhotra, AA/ JR is likely to proceed on maternity leave, her posting will be done on her return free leave.

2. Since Sri S.M.James ,SG II has been newly appointed and has completed times of 9 months only , he is not considered for posting elsewhere.

3. Since case of Smt. K.K.Tayal , A.A. is subjudice under Labour Court , her posting will be made on decision of Court .

(Authority: Approval DAO / LKO at rO No.81

File No.63/ Rotational Transfer.

Sd/- Illegible

Divisional Accounts Officer,
Northern Railway, Lucknow.

Copy to:

1. S.S.O.(Adm)
- 2.S.S.O.(X)
- 3.S.S.O(PF)
- 4.SSO(Pen)
- 5.SSO (Books)
- 6.SSO (E)
- 7.SSO(Susp.)

True copy
Northern Railway
Add.

Alvassad:

A2M



1980/81

No. 82/Adm/63

NORTHERN RAILWAY

Dr. D.A.O.'s Office,
N.Rly., Lucknow.

Dated: 25-7-90

Shri: Devaraj Prasad,
AA of Dr. D.A.O.'s Office,
N.Rly., Lucknow.

Re: - Your representation dated
5-7-1990 -

The Dr. D.A.O.'s letter No.
83/Adm/C/13/11/NRML/DRM/ /Print
concerning dated 25/6/84, referred by you
in your representation dated 5-7-1990 has been
superseded by letter of same no. dated
30-1-85 which reads as under:-

(1) Clause 2 - "Rotational transfers between
general seat and staff clerical seat
should be effected after 4 years instead
of 5 years."

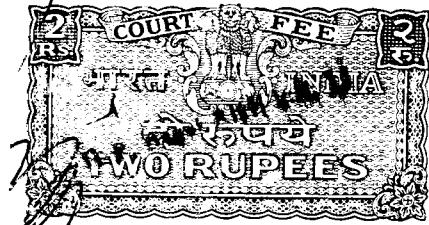
(2) Clause 5 - "No transfer of staff who
have attained the age of 55 years
or above be ordered without his
consent, instead of 55 years or above.
Such transfers, if required to be
made will be done with personal
approval of the Head of the Head of
the Office/Unit."

Since you had not completed
55 years on the date of issue of
transfer orders from E.S.C. to Surprise
Section and your tenure of 4 years
was over then; you were correctly
transferred as per extant orders
contained in above Head's letter dt. 30-1-85.

To-day F.N.
S. Devaraj
11-8-90

Recd at
16.45 hrs.

D. Prasad:

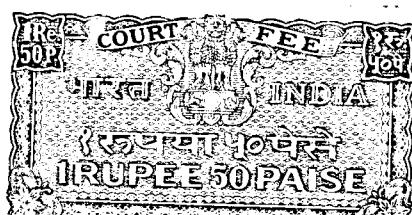


महोदय
व अदालत शोधन
In the ^{Hon'ble} Central Adm. Tribunal

वादी अपीलान्ट
प्रतिवादी रेस्पांडन्ट

Dhanai Prasad

वकालतनामा



શાલું | અવીસરાટ

प्रविष्टिकारी (रस्याउद्धम)

5th D.A.O. & others N.K. Mechenow

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प्रियों की ताज़ा

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काम दिले राजा । तो राजार्ही भी ये बो

Shahab Ahmad and Ashok Kumar वकील
Karori, Chowkuri mohalla LS/0 Felan एडवकेट
Lucknow. 1atalas Jail Rd. महोदय

जो विषय उनकी विषयता होते वर्षों पर नहीं होती इसलिए यह
"Acc" वाले विषय विषय विषय विषय होते हैं और समय पर काम आये।

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Prasad

साक्षी (प्रवाह)

साक्षी (पवाह)

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July 1490 6.

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Gates & Crellin
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REGISTERED

Phone: 72910

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Government of India
 Ministry of Labour
 Office of the Assistant Labour Commissioner (C)
 B-12, Sector-B, Aliqanji, Lucknow.-226020

No. LKO-811-27/19004C.

(1) The L. D. A. C.
 or Rly.
 Lucknow.

(2) The D. M. L. S. C.
 Lucknow.

Dated the 23.7.90

Subject: Industrial Dispute between S. D. I. C. LKO 226020
 over rotation, Transfer etc. in Prasad.
 Prasad.

Dear Sir,

This is to inform you that I shall hold discussions/conciliation proceedings under Section 12 of I.D. Act, 1947 in my office (address as above) on 24/7/90 at 11 AM hours in the above mentioned dispute with a view to bring about an amicable settlement of the dispute.

You are requested to attend the conciliation proceeding/discussions in person or through a duly authorised representative with all relevant records and evidence, oral or documentary.

A copy of representation/strike notice dated 16/7/90 from the workman/union is enclosed. You are requested to offer your comments in five copies to this office on or before the date fixed for discussions/conciliation.

Please note that if you fail to attend the proceedings without reasonable cause being shown to me in advance of the aforesaid date, the dispute will be proceeded with ex parte/closed.

In this connection your attention is also invited to the obligations imposed by Section 22 (1)(c) (for worker) and 22 (2) (b) (for employer) and Section 33 of the Industrial Dispute Act, 1947.

Yours faithfully,

Encl: As above.

"DUA"

(R. M. CHELLANI)
 ASSTT. LABOUR COMMISSIONER(C)
 LUCKNOW.

Prasad

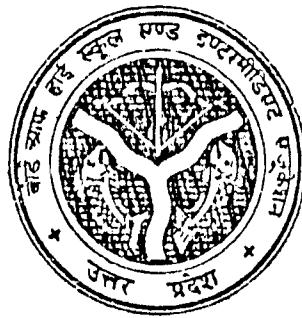
82734

कम-संस्का-

अनुकसान

१२८८६९

एच इण्टरमीडियन एजेंसी, लूटपाल



हाई स्कूल परीक्षा, १९५३

प्रसारित किया जाता है कि

चौलाड प्राचीद

मार्च/अप्रैल, १९५३ की हाई स्कूल परीक्षा में

सा. ऊर्जा नं २१ द्वायर सेक्युरिटी लूट,

लालगुर नाम से त्रिपाप श्रेणी में उत्तीर्ण

हुए/हुईं और उन्होंने X में विशेष

योग्यता प्राप्त की।

१३

१२३३

इनकी जन्म-तिथि

चौलाड

है।

परीक्षा विषय-

१- विद्युत ज्ञान

२- प्रारम्भिक हिन्दी/उच्च हिन्दी

३- प्रारम्भिक-अंग्रेजी/उच्च अंग्रेजी

४- जागोरीक शास्त्र

५- प्रारम्भिक नाणित

५- अप्रैल शास्त्र

X

X

इनहावादः

विनांक १ जून, १९५३ ई०

(नारायण दास गोठी)

८८० ई०, एस० टी०,

सेक्टर १।

३१-३-१९५४

ASVOLI AD

Drasad

YR/2

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL,
AT ALLAHABAD, LUCKNOW BENCH, LUCKNOW.

Dhanvi Prasad applicant
Vs.

Sr. Divisional Accounts Officer, ... Respondent.
N.Railway, Lucknow & Ors.

ANNEXURE 10. 4

Copy of letter No. 23 / Adm. / 3 / 12 / 14 / 13 /
Joint meeting dated 25.5.1984 from F.A.C.C.O/ Union
addressed to all Accounts Units and copy endorsed to
both Divl. Secys. R.R.L.L. / 3s Divn.) & U.R.L.U (./Cs Divn.)

Sub: Rotational Transfer.

copy of agreement executed in the joint meeting with
R.R.L.U & U.R.L.U (./Cs Divn.) held on 25.5.1983 in the
Chamber of Dy. C.A.C.O.(3) is enclosed; not liable to asfe
is hereby circulated for information guidance and strict
compliance.

Sd/-

2./ as above.

(Kiran Singh)

/ F... & Chief Accounts Officer / Union.

Copy of joint meeting referred to above.

Sub: as above.

In order to give a fresh look to the policy of
Rotational Transfers of staff a Joint meeting in the

(2)

Recognised Unions was held on 28.5.63 in the Chamber of Dy.C.A.O.(G) . The following decisions were taken.

1. No new entrant shon be posted an Public or Staff Dealing Seats unless he has no sufficient knowledge of General Work seat.
- 2) Rotational tranfers should be effected from Public dealing seats after 3 years and from other seats after a period of 5 years.
- 3) Transfers from one Section to the another section should be encouraged in order to ensure that the staff acquires knowledge of working in various Sections.
- 4) Staff working on public seat should not be posted on seat of similar nature i.e. staff dealing or public dealing seat after his stay on public Seat for 3 years.
5. No transfers of staff who have attained the age of 55 years or above be ordered without his consent.

True copy
A. Sankar
Sai.

23 A30
13

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

AT ALLAHABAD, LUCKNOW BENCH, LUCKNOW .
O.A. No. of 1990.

Dhanai Prasad Applicant.

Vs.

Sr. Divisional Accounts Officer, ... Respondents.
N.Railway, Lucknow & Others.

ANNEXURE NO. - 4(a)

विंस० एवं मुस० ले० अ०/ यूनियन के पत्रांक: ८ उप्रशासन/सी/१३/१४/न०
रे० मे० य००/ उ० रे०/ म० य००/ संयुक्त बैठक दिनांक १६-१-१९८३ की प्रब्लिमि
बिषय: चक्रीय स्थानान्तरण (Rotational Transfers) .

चक्रीय स्थानान्तरण (Rotational Transfers) के सम्बन्ध
में दिनांक १५-१०-८४ की उप मुख्य लेखाधिकारी शामान्य के कक्ष
में नार्दन रेलवे मैन्स यूनियन लेखा मण्डल एवं उत्तर ब्रेलवे मजदूर
यूनियन लेखा मण्डल के सभा हुई संयुक्त बैठक में हुये निर्णय की
प्रतिलिपि आपको स्वनाथ, मर्मदर्शन एवं कठोर अनुपालन हेतु
प्रृष्ठित है की जा रही है।
कृत विंस० एवं मुख्य लेखाधिकारी/ यूनियन सेलम/ यथौक्त
Copy of joint meeting referred to above.

Sub: As above.

" No transfer of staff who have attained the age
of 57 years or above be ordered without his consent
such transfers if required to be made on admini-
strative grounds will be done with personal
approval of the Head of the Office / Unit.

Dhanai Prasad
Applicant.

Free (C.P.)
Ashok Kumar
P.A.

(23)

Annexure 5

AB1

AB
C

To

The Sr.B.A.O.,
N.Hly.Lucknow.

Through Proper Channel;

Madam,

Regt:-Postponement of Rotational Transfer in ref.
to PA & CAO's letter No. 83 Adm/C/13/14/NRNU/PRMU/
Joint Meeting dt. 25.6.84.

--

With due respect I beg to say that I have
already requested vide my application dt. 18.4.90
that I am on the verge of retirement i.e. during
the month of 7/91; but it is sorry to point
out that my case has not been considered and
I have been transferred to Susp. Section vice
Smt. Shriola Srivastava, A.A.

My case may please be considered keeping in view to the
letter of PA & CAO/NRNU. (Attached) As my due retirement
is on 31-7-91 and my age is 57 years. It is, therefore,
requested that I may not be disturbed for a few period.

Thanking you,

Enccl. Two

Yours faithfully,

D. Prasad
(D. Prasad) 5/7/90
A. A/Cu. M. Sec.
SE. DM's Office/LKO.

True (AP)
A. A/Cu. M. Sec.
SE. DM's Office/LKO.

Prasad

AB32

22 (1) ये अंतिम नियुक्तिवर्ताकी दो दूसरी वर्ष / वर्षांतार होंगी।

શાહીયાર ૧૦૦ નાગ	—	ઉત્તર મૈલોયે લાર્ગીચારી દુનિયા
કરોણા ૧૦૦ નાગ	—	કુન્ડુંદું બંદુલું લાર્ગીલરા
દાંદા ૧૦૦ નાગ	—	દેલાદ્રાનું

५. प्राचीन विद्यालयों की तैयारी

1.	गोपी नाना	गोपी नाना गुप्ता	- गोपीनाना कामधीमा
2.	वी ली फिराबी	वी ली फिराबी	- वीली फिराबी गोपीनाना
3.	गोपी नाना	गोपी नाना	- गोपीनाना गोपीनाना
4.	गोपी नाना	गोपी नाना	- गोपीनाना गोपीनाना
5.	गोपी नाना	गोपी नाना	- गोपीनाना गोपीनाना

Pr. 16. 16 7-96

लालू, मादला, हो रहीं लालू
 द्वा, गुलर लालू लालू
 तुला, हस्तरु, लालू
 लालू

ପରା ପ୍ରାଣ,

421 (2012-100) 2

Glenn Miller

जीतन द्वारा ३
मार्केट अधिकारी
७६/१७६, जीतन अधिकारी, देव
कौशिंग चौक, द्वारा ३

Mr. Edwards

1. नानाशता श्रीगायुत (लोकिन्द्रय) आस्तीर्जन, लक्ष्मणः ।
 2. हौमेदय श्रीगायुत (लोकिन्द्रय) स्वारूप नगर, कलापुर ।
 3. गोदावरी श्रीगायुत (लोकिन्द्रय) श्रीग गोदावरी, वाराणसी ।

Alvassad

नांग घट

तथा

प्रत्यर अंडल लैश्लीधारी ने लैश्लीधार द्वारा दिया गया 15-7-७० की पुस्तक अपील पर भी कोई "प्रत्याग-ही" नहीं लिया गया। अपील लैश्लीधार द्वारा अपीलिकर द्वारा दिया गया है।

ਪ੍ਰਾਤਿਆ ਲੋਕਾਨੀਭਕਾਰੀ ਕਾ ਪਤ ਜੋ ਇਤ ਪੁਸ਼ਟਾਵਾਨ | ਮੀ। ॥੩੩॥
 ਸੀ।੦ ਤੀ।੦ ਮੀ।੦ ਬੁ।੦। ਕੁ।੦ ਤੀ।੦ ਮਾ।੦ ਦੁ।੦। ਸੰਗੁਲ ਫੀਲਕ ਪੰਨਾਕ ।੮।੧।੪੩ ਤੋਂ ਹੈ।
 ਭੀਧ ਥਾਪ ਹੈ ਰਾਖਿਆਰ ਪੈਕਗਾਜਾ ਵਹਿਸ਼ ਜੋ ਅਨੁਭੀਵਨ ਦੀ ਕਲਾ ਪੱਧਰੀ ਜੁਧੀ ਹੈ।
 ਵਖਾਨਾਨਤਰਾ ਤੋਂ ਬਾਂਡਲ ਲੈਰਵਾਖਿਕਾਰੀ ਹੈ ਅਨੁਭੀਵਨ ਦੇ ਇਖਾਗਾ ਵਾਲਾ ਹੈ।
 ਤਾਂਦੀਆ ਪੀਂਦਰ ਵਾਲੇ ਪੈਹੁਤਾ ਜਾਂਧਾ ਹੈ।

କୃତ୍ସମ

युनियन की ओर से ही नियमित विधायक सभा को दर्शाया गया है। यहाँ विधायक सभा को दर्शाया गया है। यहाँ विधायक सभा को दर्शाया गया है। यहाँ विधायक सभा को दर्शाया गया है।

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जीवन जीवन

Brasad

आज १५वां दिन, १०-७-७० तौरे शीनायन ले लिए
पर्याप्त विवरणों की संख्या की तुलना उपर्युक्त लिखा जी
की तुलना की तुलना की आवश्यकता नहीं दीजियने का नियम अनुसार सर्व संभवत हुआ।

प्रश्नावाट

" शर्व संभवता से तथा नियमों पर लिए गए
अंकतं लौकिक कार्य, उन्हें उपलब्ध, तो जीपांडा कल पर
हड्डाल का जीटिस १५वां दिन २५-७-७० के दिन जीवों का
उन्होंने रेलवे लोड के नियमों को तोड़ द्वारा शोषणों के लिए
पर युद्धावधान करके आडिक्ट भवित्वी कार्यालयी नहीं हैं नियमों
का उल्लंघन की अनुकूल युद्धावधान का जीवा नियमाला ले लिया, तो
पुर्व अध्यावान्तरना हुआ। शर्व श्री राज युद्धावधान भी वी नी नीकी
श्री उद्धीयन युद्धावधान, श्री लोहित युद्धावधान पालक श्री उद्दीपनाथ राम
आश्चर्याना जो निक युद्धावधान के पर्याप्तता से हैं कहने जीपांडा नियम
जाता है निक युद्धावधान का हड्डाल जीटिस के लिए है वा
यदि दोनों सम्पर्कीय शब्दों ही तो लार लिये जाते हैं।

R.P.
(की. की. निलास)

आगे जाने

Prasad

(28)

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અન્ય કાન્દું કાન્દું કાન્દું કાન્દું કાન્દું કાન્દું કાન્દું કાન્દું કાન્દું

ੴ ਸਤਿਗੁਰ ੴ ੧-੩੧/੧੦ ਦਾਖਲੀ

• Stark Wines

શ્રી રાત્રે, એન્ફોર્મેશન્સ એન્ડ સેર્વિસ

卷之三

ପରିବାରିକୁଳମୁଦ୍ରା

卷之三

ਨਿਗਮ ਮੁਖ ਦੀ ਸ਼ੁਰੂ ਵਿੱਤ 22.3.1 ਵਿੱਚ
ਦੇਵ ਦੀ ਵੱਡੀ ਵਾਲਾ ਦੇਵ

ਅਤਵੀਰਾ ਹੋ ਵਿਖਾਵ ਪਾਏ ਕਾਰ ਵਿਖਾਕਾਰੀ ਦੀ ਹੋਰ ਹਥੀ ਯੁਕਤਾਵਾਂ ਦੀ ਪਿਛਿਤ ਵਿਕਾਸ । ੩-੮-੯੦ ਨੂੰ ਹੋਰ ਦੀ ਵਿਖਾਵ ਪਾਏ ਹਾਲਾਂ ਹਥੀ ਵਿਖਾ ਦਾ ਪੁਣ ਹੈ । ਕੋਈ ਵਾਲੀ ਕਾਨੂੰਨੀ ਮੌਜੂਦਾਤਾਵਾਂ ਦੀ ਵਾਲੀ ਹੋਰ ਦੀ ਅਵਾਜ਼ ਰਾਹੀਂ ੨੦-੭-੯੦ ਨੂੰ ਦਾ ਕੰਪਾ ੮੨/ਫਰੀ,੮੯੦/੮੩ ਨੂੰ ਹੋਰ ਦੀ ਵਿਖਾਕਾਰੀ ਦੀ ਵਾਲੀਵਾਲੀ ਦੀ ਪੁਰਾਣੀ ਵਰਕੁਹ ਵਿਖੇ ਹੈ । ਕੁਝ ਯਤਾਵ, ਕੋਈ ਕਾਨੂੰਨ ਵੀ ਪੁਕਿਤਾਵਾਂ ਦੀ ਖੋਜੇ ਵਿਖਾਵੀ ਨੂੰ ਹੋਰ ਦੀ ਅਵਾਜ਼ ਦੀ ਵਿਖਾ ਹੈ ।

ପ୍ରକାଶକ ମେଳେ

卷之三

०५ अ क०१२/प०१.प०१/६३

१०८ अस्त्रियों की विवाहित विवाहित विवाहित विवाहित

1. दीपत श्रीराम । २८/८/१९५०

Olrasad

ABG

To,

The Senior D. A. O., N. Rly.

Lucknow:

Reg : My representation dt: 18.4.90 & 5.7.90.

Re: Your letter No. 82/Adm/63 dt: 28.7.90.

Madam,

With due respect I beg to say that due to my sickness I could not join the suspense section. Moreover neither I have been spared from E-Section nor I have been asked to handover the charge report. It is regretted to point out that inspite of my representation dt: 18.4.90 my rotational transfer from E. Section to suspense Section has been carried out on the plea that I have not completed 57 years on the date of issue of transfer order.

As per High School certificate my date of birth is 13.07.1933. I attained the age of 56 years 11 months and 17 days on the date of issue of transfer order. Now my age is 57 years as on 12.07.90.

As regards F. A. & C. A. O's order at item (2) clause 5, it pertains to the year 1983 which has been superseded by the same no. dated 25.6.84 & not by the same no. dated 30.1.85. Moreover neither

(Contd ..2/)

:: 2 ::

my consent as provided in the F. A. & C. A. O's letter no mentioned above was taken nor my transfer has been approved by your honour as per authority; on the transfer order.

Further, your honour is informed that I have already worked in suspense Section for the period of 8 years during the years 1964 to 1973 and in P. F. Section for six years during the years 1980 ~~MAXIMUM~~ to 1986. It is not understood as to why the tannure ~~MAXIMUM~~ of 4 years was not considered for my transfer. My previous transfer was done vice Smt. Sheela Srivastava and again this transfer has also been done vice Smt. Sheela Srivastava. Once my transfer was carried out about 2 years ago without completing 4 years tannure.

Your honour is also informed that at about 1700 hours just after receipt of a copy of letter under

reference, Mr. Tiwari, S.S.O./Adm. came to my seat in E section & told "Join the suspense section otherwise you will be punished" in presence of union representative of locoshed & others. It has mentally torched me.

if passed

(Contd...3/)

(34)

AB8

3

Under the circumstances mentioned above I again request your honour kindly to consider my case in view of the stay order issued by the Labour Court. A copy of same has already been submitted in office on 23.7.90, but your honour has ignored & issued fresh order on 25.7.90 to join suspense - section progressively, which is not correct.

So, it is ~~is~~ requested that my transfer order ~~sham~~ may kindly be cancelled.

Thanking You, in anticipation.

Dated : 06.08.1990.

Yours Faithfully,

D Prasad

I Dhanai Prasad

O/C

A/cs. Asstt.,

E/Section, Sr. D.A.O's.

Office, Northern Railways,

Lucknow.

D Prasad

True copy
A. S. H. K. A. A. N.

(32)

(A39)

146
147

उत्तमा नाम/NOT INSURED

प्राप्ति नाम/ Name of the addressee का नुस्खा नं. 7/A
मुद्राएँ दर्ता करने का दर्ता का नुस्खा नं. 7/A
Amount of stamps affixed Rs. P.

प्राप्ति नाम/ Name of the addressee दर्ता का नुस्खा नं. 7/A

प्राप्ति नाम/ Name of the addressee दर्ता का नुस्खा नं. 7/A

प्राप्ति नाम/ Name of the addressee दर्ता का नुस्खा नं. 7/A

प्राप्ति नाम/ Name of the addressee दर्ता का नुस्खा नं. 7/A

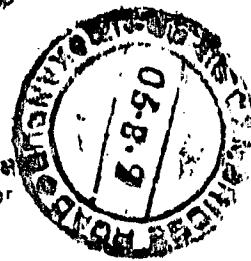
RP-51/RF

कार्यालय/Office No.

1570

लखनऊ-उत्तर प्रदेश

प्राप्ति नाम/ Name of the addressee
Signature of the Addressee



Prasad

True Copy
Ast. Secy
S. A. S. A.